CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH LUCKNOW

O.A. NO: 539/2004.

Dated: 7th JANUARY, 2005.

HON'BLE SHRI S.P. ARYA MEMBER(A)

Wajid Ali, son of Sri Ramzan Ali, Resident of Permanent address- Mohalla Kali Kunj Bahiriwan, behind Athdma Kothi, Gandhi Nagar, Basti, present address- House No. A-40, C/o Jamal Ahmad, C.S.I.R. Colony, Nirala Nagar, Lucknow.

.....Applicant.

BY Advocate Shri Vijay Kumar.

VERSUS

- 1. The Union of India, through its's Chief Commissioner of Income Tax, Department of Income Tax, Lucknow.
- Deputy Commissioner of Income Tax (Administration),
 Department of Income Tax Lucknow.
- 3. Additional Income Tax Commissioner (Range II), Lucknow.
- 4. Income Tax Officer/Commissioner (Survey), Lucknow.

....Respondents.

BY Advocate Shri S. K. Tiwari.

ORDER (ORAL)

BY HON'BLE SHRI S.F. ARYA MEMBER (A)

Heard counsel for the parties.

of direction to the respondents to continue and regularise the services of the applicant and pay him his regular full salary when it falls due. The case of the applicant is that he has worked as a daily wager in different spells but the wages has not been paid till date. A representation has been made by the applicant which is Annexure No. 11. The applicant

who decide the representation in accordance with rules and departmental instructions within a period of three months and also to communicate the order to the applicant. If it is found that the applicant actually worked, the payment for period would also be made within 15 days. The matter be listed again after 3% months just for compliance of the orders.

3. The C.A. stands disposed of accordingly without any order as to costs.

स्था

(S.P. ARYA)

MEMBER (A)